

Corporation Limited, Madras, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-948/80].

(2) A copy of the Assam Alienation of Land (Regulation) Ordinance, 1980 (No. II of 1980) (Hindi and English versions) promulgated by the Governor of Assam on the 6th April, 1980 under article 213(2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 12th December, 1979 issued by the President in relation to the State of Assam. [Placed in Library. See No. LT-949/80].

NOTIFICATION UNDER INDIAN RAILWAYS ACT, 1890

SHRI MALLIKARJUN: I beg to lay on the Table a copy of Notification No. S.O. 394(E) (Hindi and English versions) published in Gazette of India dated the 10th June, 1980 declaring certain railway stations as notified stations for removal of goods without delay, issued under section 568 of the Indian Railways Act, 1890. [Placed in Library. See No. LT-950/80].

NOTIFICATIONS UNDER CUSTOMS ACT, 1962 RE. REIMPORT OF INDIAN MADE SCOOTERS FROM NEPAL

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table a copy of Notification No. G.S.R. 657 (Hindi and English versions) together with an explanatory memorandum regarding exemption on scooters produced or manufactured in India and which are re-imported into India from Nepal from Customs Duty, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-951/80].

RE. MOTION FOR ADJOURNMENT, CALLING ATTENTION ETC.

MR. SPEAKER: Calling attention.

SHRI INDERAJIT GUPTA (Basirhat): You said you would hear us one by one.

MR. SPEAKER: I have listened to them one by one. But the whole time of the House is not to be spent like that. What would you like me to do?

श्री राम लाल राही (मिसरिख): हम लोगों की साट पीछे है इस लिए हम लोगों की तरफ आपका ध्यान नहीं जाता है।

अध्यक्ष महोदय : आप भी माननीय सदन के माननीय सदस्य हैं ।

SHRI INDRAJIT GUPTA: I was sitting quietly, but you never came to this side. You said you would hear us one by one. I was sitting quietly.

MR. SPEAKER: Without my permission, they were talking.

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): I have given a calling attention notice....

MR. SPEAKER: That is under my consideration. You can come to my chamber. I will discuss it with you.

SHRI BAPUSAHEB PARULEKAR: You just now said that you were collecting the information.

MR. SPEAKER: You come to me.

SHRI BAPUSAHEB PARULEKAR: The incident has taken place on the 18th. The Home Ministry must be in possession of all the facts.

MR. SPEAKER: Now, you are trying to waste the time of the House. (Interruptions).

SHRI BAPUSAHEB PARULEKAR: They will temper with the evidence by the time you collect all this information. (Interruptions).

MR. SPEAKER: It is not done like this.

DR. VASANT KUMAR PANDIT (Rajgarh): I have given a calling attention notice on 'Lok Parlok' picture. It has agitated the feelings of one section of the society. Then I also gave you a short notice question on this. About this film, there are so many agitations in the city. Sir, the delay ...

MR. SPEAKER: I had sent it to the Home Ministry. I did not delay it. We are waiting for the answer.

श्री राम लाल राही: अध्यक्ष महोदय, मैंने एक ध्यानाकर्षण प्रस्ताव दिया है, जिसमें मैंने नन्दा नाम के हरिजन के बारे में जो सीतापुर

MR. SPEAKER: You can come to my chamber and discuss it but not in the House. I have listened to you. About the calling attention notice, nothing will be discussed here.

(Interruptions)**

MR. SPEAKER: Nothing should be recorded. The hon Member does not listen. This is not the proper way. You go on saying what you like. You must have my permission. You give time to me also. I am going to discuss everything under the rules. But everything cannot be done at the same time.

SHRI INDRAJIT GUPTA: Unfortunately, the House could not meet for three days. Calling attention notices were given earlier which, I hope, are pending with you regarding two very important matters of international concern on which, we feel, that the Government of India should. . . . (Interruptions)

MR. SPEAKER: You can come to my chamber and we will discuss it.

SHRI INDRAJIT GUPTA: One is withdrawal of Soviet troops from

Afghanistan. I thought the External Affairs Minister would *suo moto* make a statement but he has not come to the House. The other is regarding the reported package deal that is offered by China for settling the border question. I would request you to take up these call attention notices.

MR. SPEAKER: You come to my chamber and then we will discuss it.

(Interruptions)

SHRI SATISH AGARWAL (Jaipur). If you are kind enough to admit a calling attention motion, under rule 197 the Minister makes a statement and the Members whose names are there in the notice, are allowed to ask certain questions. This procedure has been scuttled. You have permitted the Minister to make a statement. What has happened to our calling attention notices?

(Interruptions)

MR. SPEAKER: I have allowed them under Rule 372 and we again come to Rule 193.

SHRI SATISH AGARWAL: Under Rule 197, five Members are allowed to ask a question.

MR. SPEAKER: I am going to admit it under Rule 193.

SHRI SATISH AGARWAL: 197?

MR. SPEAKER: 193 yes.

श्री राम लाल राही : अध्यक्ष महोदय, मेरी व्यवस्था की प्रश्न है

MR. SPEAKER: Not allowed.

श्री मनीराम बागड़ी (हिसार) : अध्यक्ष महोदय, यह ठीक है कि कायदे-कानून से सदन चलाया जाता है, लेकिन कायदे-कानून की दृष्टि में हालत अच्छी नहीं है। खान अब्दुल गफ्फार खां से मैंने जो बात की है, उसमें उन्होंने कहा है—भारत में औरतों की इज्जत बचाओ। गांधी जी ने भी यही वाक्य कहा था

MR. SPEAKER: I think, that is related to everybody in this House.

श्री मनीराम बागड़ी: अध्यक्ष महोदय, इस तरह से नहीं चल सकता। देश में औरत की इज्जत लुटे और सदन शान्ति से चलता रहे... अगर देश में शान्ति है, तो सदन में भी शान्ति रहेगी। देश में औरतों की इज्जत लुट रही है और सदन शान्ति से चले, यह कभी नहीं हो सकता। (व्यवधान) माननीय प्रधान मंत्री जी का भी बयान है।

अध्यक्ष महोदय: आप की बात ठीक है। आप ने जो बात कही, वह बिल्कुल सही है कि औरतों की इज्जत हमें करनी है। सारा हाउस, मेरे ख्याल में, इस में आप के साथ है।

श्री राम विलास पासवान (हाजीपुर): इस पर हम लोगों ने एडजॉर्नमेंट मोशन दिया है। औरत को नंगा करके बागपत में सरेशाम घुमाया गया।

MR. SPEAKER: I have allowed you under Calling Attention.

श्री राम विलास पासवान : एडजॉर्नमेंट मोशन के सम्बन्ध में क्या हुआ है।

MR. SPEAKER: I have allowed you under Calling Attention.

श्री राम विलास पासवान: वह तो आयेगा।

अध्यक्ष महोदय: फिर उस पर बोलिये न।

श्री राम विलास पासवान: औरत को नंगा कर के सरेशाम घुमाया गया (व्यवधान) **

MR. SPEAKER: Not allowed. The whole House is seized of this situation. It is a very serious matter that has come to the notice of the House.

श्री राम विलास पासवान: अध्यक्ष जी, आप ने . . .

अध्यक्ष महोदय: इस हिसाब से काम नहीं चलेगा।

SHRI CHANDRAJIT YADAV (Azamgarh): Sir, Baghpat is very close. You ask the House Minister...

(Interruptions).

MR. SPEAKER: I have asked the Home Minister.

SHRI CHANDRAJIT YADAV: That should be put for tomorrow? It is a very serious matter.

MR. SPEAKER: The Home Minister is not here at the moment. He will be coming.

SHRI CHANDRAJIT YADAV: It is only one hour journey from Delhi. Let him make the inquiry and report to the House tomorrow.

श्री शिव कुमार सिंह ठाकुर (खंडवा): मैंने प्रिविलेज का मोशन दिया है श्री चरण सिंह है खिलाफ।

अध्यक्ष महोदय : करेंगे। It is under consideration.

अभी नहीं।

SHRI SOMNATH CHATTERJEE (Jadavpur): Sir, may I have a word with your kind permission?

MR. SPEAKER: This is not the way. This House cannot run now like this, Mr. Chatterjee.

(Interruptions).

SHRI SOMNATH CHATTERJEE: Sir, unfortunately the House could not sit for the last three days. We have given notices even under Rule 377 on urgent matters. But, Sir, I will request you to allow some more now. I understand that only 5 are allowed as the usual quota.

MR. SPEAKER: You know, Mr. Chatterjee, I may even allow up to 7. You come to me. This is not the forum. Why can't you come and discuss? This is not the time.